

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/871/2021

This the 03rd day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Mohammad Shafi Thoker, Age 30 years, S/o Ghulam Hassan Thoker, R/o Gund Khawaja Qasim Bhat and 12 ors.

.....Applicants

(Advocate:- Ms. Shagufta for Ms. Moksha Kazmi)

Versus

1. State of Jammu & Kashmir, through Commissioner cum Secretary to Govt. Irrigation Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer, Irrigation and Flood Control Department, Srinagar.
3. Superintending Engineer, Mechanical Irrigation and Flood Control Circle, Srinagar.
4. Executive Engineer, Mechanical irrigation Division, Baramulla.
5. Assistant Executive Engineer, Mechanical Irrigation Sub Division, Pattan

.....Respondents

(Advocate: Mr. Sudesh Magotra, Deputy Advocate General)

ORDER

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicants submits that there is no instruction from his clients as such he is unable to proceed with the case.

2. Looking to the submission of the learned counsel for the applicant and the fact that the case has been listed in the regular cause list today, yet the applicants have not appeared to prosecute the case, as such, the T.A. is dismissed due to non prosecution by the applicants.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)